NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No. 267/(MAH)/2017 M.A. No. 386/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017

NAME OF THE PARTIES: Manik Kodre & Ors.

V/s Magic Glass Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241-242 of the Companies Act, 2013.

<u>S. N</u>	o. NAME	DE	SIGNATION	SIGN	ATURE
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	NAVNEET Alhay	WAZALWAR WADHWA	RESPONDENT.	-4/	
(2)		Athava	le PCSt	w w	mym
	Ny deal	V 10	Petitioners		14 ~~
(3)	Nitish MANIK		Petitioner	0 /	

ORDER

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ORDER

MA 386/2017 IN CP No. 267/241-242/NCLT/MB/MAH/2017

The Counsel for Applicant as well as Respondent are present.

For both parties having agreed at least for the release of the salary of the employees of the Company including the Company Secretary, by day after tomorrow i.e. on 14.09.2017, accordingly they are directed to release the salaries, as to remaining aspects, the Respondent side is at liberty to reply within one week and thereafter rejoinder, if any, by the Petitioner within one week.

In respect of reply to the main petition, the Respondents 1-3 having come forward for adaption of the reply filed by R4, the Petitioner, in such a scenario, need not remain waiting for filing rejoinder because he can file the rejoinder basing on the reply filed by R4, within one week hereof.

List this matter for hearing on 10.10.2017.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)